

## Vidhan Sabha Question

Name of Department : Cooperation  
Starred Question No. : 4640  
Date of reply : 26.02.2022  
Subject : District Co-Operative Bank Office  
Question Raised by : Sh. Rakesh Singha (Theog)  
Minister Concerned : Urban Development Minister

Question	Reply
<p>Will the Urban Development Minister be pleased to state:</p> <p><b>(a)</b> What are the reasons for shifting of the District Co-Operative Bank Office from Narkanda to Rohru; what steps were taken by the Government to bring back the office to Narkanda; and</p> <p><b>(b)</b> Place the minutes of the BOD meeting on the Table of the House in which the decision to shift the office was taken as per the procedure laid down under Law; how many days earlier is the agenda of the meeting to be circulated to its Members and who ratifies the decision of the BOD?</p>	<p>(a) &amp; (b)</p> <p>Information has been laid on the table of the house.</p>

**Reply to Starred Assembly Question No. 4640 asked by Sh. Rakesh Singha (Theog) regarding “District Co-Operative Bank Office.”**

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(a) Internal auditors of the bank during audits of District Office Shimla-II at Narkanda for the year 2018-19 & 2019-20 have observed that Narkanda is not viable for the working of a controlling office. Therefore, on the recommendation of Internal auditors as well as the District Manager, District Office Shimla-II, the BoD of the Bank in its meeting dated 10.11.2021 has approved to shift the office from Narkanda to Rohru. Further, relocation of the bank branches/Offices is internal matter of the bank and Government plays no role in it.

(b) The Minutes of the BOD meeting regarding shifting of premises of Bank’s District Office Shimla-II at Narkanda is placed at **Annexure-A**.

As per rule 44 of the Himachal Pradesh Cooperative Societies Rules, 1971, the agenda of the meeting is to be circulated three days earlier before the date of meeting provided that any business though not included in the agenda may be brought up and considered in the meeting with the consent of Chairman.

The Board of Directors of the Bank can ratify its decisions and once approved by Annual General Body decisions attains finality.

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405<sup>th</sup> minutes of the BOD dated 10.11.2021

**Item No.51(4)**

**To consider shifting of premises of Bank's District Office Shimla-II at Narkanda to some other suitable place.**

**Resolution:** The members of Board discussed the proposal of shifting of District Office Shimla-II at Narkanda thoroughly. The members of Board also perused the letter of District Manager, Narkanda and recommendation of Bank's Internal Auditors and observed that the District Office Shimla-II functioning at Narkanda situated at a high altitude area at 2708 meters which has a long winter season starting from October and continues till April remaining very cold/snow bound, hampering the services like water electricity, road/transportation, health & internet etc. Moreover, it was reported that there were no basic facilities to the children of the Bank officers like schooling and medical services during critical condition/winter season and hence the said station reported to be not viable for working as a controlling office.

In view of above, the members of Board unanimously resolved to approve that existing District Office Shimla-II at Narkanda be shifted to HRTC building at Rohru, District Shimla immediately.

The Board further authorized the Managing Director of Bank for re-organization of branches of District Office Shimla-I & II in view of shifting of District Office, Shimla-II to Rohru.

Estt

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